

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
[SAUMYA MINING LIMITED]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Saumya Mining Limited
2.	Date of incorporation of corporate debtor	22nd August, 1996
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC)- Kolkata
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U51102WB1996PLC203543
5.	Address of the Registered Office and Principal Office (If Any) of Corporate Debtor	BJ-311, Sector – II, Salt Lake City, Kolkata, West Bengal-700091, India
6.	Insolvency commencement date in respect of corporate debtor	20 th August, 2024 - Date of Order of pronouncement of Order
7.	Estimated date of closure of insolvency resolution process	15 th February, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Subodh Kumar Agrawal, IBBI/IPA-001/IP-P00087/2017-18/10183
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1, Ganesh Chandra Avenue, 3 rd Floor, Room No 301, Kolkata- 700013 Mail id - subodhka@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1, Ganesh Chandra Avenue, 3 rd Floor, Room No 301, Kolkata- 700013 Mail id - cirp.saumyaminig@gmail.com
11.	Last date for submission of claims	04 th September, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: NA.

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **M/s Saumya Mining Limited** on 20th August, 2024.

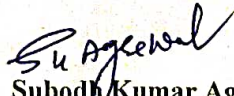
The creditors of **M/s Saumya Mining Limited**, are hereby called upon to submit their claims with proof on or before **04th September, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA – **Not Applicable**.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 21/08/2024
Place: Kolkata


Subodh Kumar Agrawal
Interim Resolution Professional of
M/s Saumya Mining Limited
IBBI/IPA-001/IP-P00087/2017-18/10183
AFA Valid till 21/11/2024